

O.W. No. Adm/B-23/3822 of 2020
District Court, Solapur
Date : 07.08.2020

Read : 1)E-mail dated 04.06.2020 regarding SOP for subordinate Courts approved by the Hon'ble High Court.

2)The Hon'ble Bombay High Court Circular dated 16.06.2020 regarding modification to SOP dated 03.06.2020.

3)District Court, Solapur Order No. Adm/B-23/3143/2020 dated 05.06.2020.

4)Letter No.477/2020 dated 04.08.2020 from the Civil Judge, J.D, Sangola.

5)District Court, Solapur letter No. Adm/B-23/3782/2020 dated 05.08.2020

6) Hon'ble High Court, Bombay letter No.Insp-1/06820/2020 dated 06.08.2020

4

Civil Judge, Jr.Dn., Sangola vide letter at Sr.No.4 under reference has submitted that, at Sangola and in the surrounding villages, there is sudden outbreak of COVID-19 pandemic and Courts at Sangola can be included in Table A of the SOP.

Accordingly, the undersigned vide letter at Sr. No.5 under reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.6 under reference, it is informed to the undersigned that the request regarding switching over the court functioning at Sangola, District Solapur, from two shifts to one

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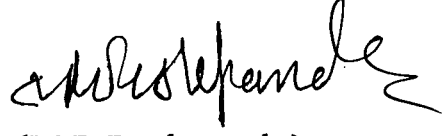
shift and to take up only urgent cases, has been approved by the Hon'ble the Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 07.08.2020 till further orders unless otherwise directed.

ORDER

- 1) For the Courts functioning at Sangola, District Solapur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judge/Head of the establishment at Sangola shall decide as to the duration and time of Court working.
- 2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Sangola.
- 3) In respect of the same, the Principal Judge/Head of the establishment at Sangola is directed to submit his report regarding arrangement of charge made by him for taking up the urgent matters.
- 4) This Order be published on official website of District Court, Solapur i.e <https://districts.ecourts.gov.in/solapur>.
- 5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.



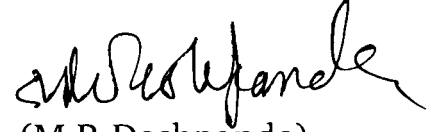
District Court, Solapur
Date : 07.08.2020

(M.R.Deshpande)
Principal District Judge, Solapur


S.C.

Copy respectfully forwarded for information to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay



District Court, Solapur
Date : 07.08.2020

(M.R.Deshpande)
Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Sangola, District Solapur (through e-mail)
2. All Courts at Sangola, District Solapur (through e-mail)
(The Principal Judicial Officer at Sangola Headquarter is hereby requested to make arrangement for publication of this Order on Notice Board of his Office and to hand over the copy of the same to the President of Advocate Bar Association at Sangola. So also, bring this order to the notice of all his colleague Judicial Officers and staff members working at his establishment.)

By Order


Registrar
District Court, Solapur